श्री यमुना प्रसाद शास्त्री (रीवा): मेरा व्यवस्था का प्रश्न है। जार्ज फरनान्डीस साहब ने जो यहां पर कागज सभा पटल पर रखा है उस का संबंध औद्योगिक नीति से है। इस के संबंध में सदन के अन्दर और सदन के बाहर कई बार यह घोषणा की गई है कि इस सत्र के अन्त से पहले औद्योगिक नीति के संबंध में एक वक्तव्य दिया जायगा। लेकिन आज सत्र का अन्तिम दिन है और आज केवल उसे सभा पटल पर रख देना उचित नहीं है। मैं चाहता हूं कि उद्योग मंत्री जी इस संबंध में एक विस्तृत वक्तव्य यहां दें।

उपाध्यक्ष महोदय: अभी मैंने कहा है कि जो स्टेटमेंट इंडस्ट्रियल पालिसी के बारे में है वह सभा पटल पर नहीं रखा गया है, वह बाद में आएगा।... (व्यवधान).....

श्री यमुना प्रसाद शास्त्री: तो उपाध्यक्ष महोदय, जिस समय वह आए उस समय मैं आप से प्रार्थना करूंगा कि आप मंत्री महोदय को निर्देश दें कि वह औद्योगिक नीति के संबंध में अपना पूर्णवक्तव्य दें।

श्री कल्याण जैन (इंदौर): जो कागज उन्होंने सभा पटल पर रखा है उसमें यह भी है कि स्टेटमेंट रिगार्डिंग इंडस्ट्रियल पालिसी।

उपाध्यक्ष महोदय: वह अभी नहीं रखा गया है। बाद में उस को वह रखेंगे।

CENTRAL ELECTRICITY AUTHORITY RULES 1977 & REVENUE AND ANNUAL REPORT OF RURAL ELECTRIFICATION CORPORATION FOR 1976-77

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): On behalf of Shri P. Ramachandran I beg to lay on the Table:—

(1) (i) A copy of the Central Electricity Authority Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1662 in Gazette of India dated the 10th December, 1977, under sub-section (1) of section 4B of the Electricity (Supply) Act, 1948.

[*Placed in library, See No. LT—1469/77*]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Rural Electrification Corporation New Delhi, for the year 1976-77.

(ii) Annual Report of the Rural Electrification Corporation, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in library See No. LT-1470/77*]

NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944 AND CUSTOMS ACT, 1962 & STATEMENT RE. 'CORRECTION OF ANSWER'

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): On behalf of my Colleague Shri Satish Agrawal, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) Notification No. 342/77-C.E. published in Gazette of India dated the 15th December, 1977 together with an explanatory memorandum.

(ii) Notifications Nos. 343/77-C.E. to 358/77-C.E. published in Gazette of India dated the 16th December, 1977 together with an explanatory memorandum.

[*Placed in library, See No. LT-1471/77*]

(2) A copy of each of Notification Nos. 256/77-Customs and 257/77-Customs (Hindi and English versions) published in Gazette of India dated the 16th December, 1977 under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

[*Placed in library, See No. LT-1472/77*]